

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD  
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O.A. 68/95.

Dt. of Decision : 20.1.95.

T. Lingaiah

.. Applicant.

vs

1. The Sub Divisional Officer,  
Telecommunication, Kamareddy.
2. The Telecom District Engineer,  
Nizamabad.
3. The Chief General Manager,  
Telecommunication, Doorsanchar  
Bhavan, Hyderabad.

.. Respondents

Counsel for the Applicant : Mr. K. Venkateswara Rao

Counsel for the Respondents : Mr. N.R. Devaraj, Sr. CGSC.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (BODL.)

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

O.A.No.68/95

Dt. of Decision: 20-1-95

JUDGEMENT

1. As per the Hon'ble Sri A.B. Gorthi, Member (A)

The relief claimed by the applicant is for a direction to the respondents to reengage him as a casual mazdoor and to consider his case for grant of temporary status and subsequent regularisation.

2. The applicant states that he was initially engaged as casual mazdoor on 1.9.82 and he worked as such till 30.11.84. From 1.10.86 to 31.1.87 and again from 1.12.88 to 30.4.89, he was engaged on ACG-17. But after 1.5.89 he was not given any work. In support of the fact that he worked for various spells under the respondents, he has given the details of such working at Annexure-A1 to the O.A.

3. Shri N.R. Devaraj, learned standing counsel for the respondents states that the respondents would verify the details of the work furnished by the applicant and if found to be genuine, would consider his case for reengagement.

4. In view of the above, the OA is disposed of with the consent of the learned counsel for both the parties at the admission stage itself with the following directions to the respondents:

(i) The Respondents <sup>would</sup> verify the details of work rendered by the applicant as shown in the OA. If the details are found to be

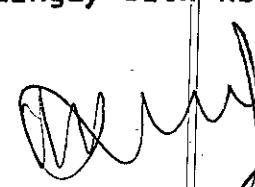
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correct, they would consider his case for reengagement, if there is work and in preference to freshers and others who rendered lesser number of days of service as casual mazdoor. For this purpose, no casual labour presently engaged will be retrenched.

(ii) The case of the applicant will be considered in accordance with the extant scheme/instructions.

5. The O.A. is ordered accordingly with no order as to costs.

  
A.B. Gorthi )  
Member (A)

  
( A.V. Haridasan )  
Member (J)

Dt. 20-1-1995  
Open Court Dictation.

  
20-1-95  
DEPUTY REGISTRAR (J)

kmv

To

1. The Sub Divisional Officer, Telecommunication, Kamareddy.
2. The Telecom District Engineer, Nizamabad.
3. The Chief General Manager, Telecommunication, Doosanchar Bhavan, Hyderabad.
4. One copy to Mr.K.Venkateswar Rao, Advocate, CAT, Hyderabad.
5. One copy to Mr.N.R.Devraj, Sr.CGSC, CAT, Hyderabad.
6. One copy to Library, CAT, Hyderabad.
7. One spare copy.

YLKR

TYPED BY  
CHECKED BY

COMPARED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH

THE HON'BLE MR.A.V.HARIDASAN : MEMBER(J)

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

DATED : 20-1-95

ORDER/JUDGEMENT.

M.A/R.P/C.P.No.

in

D.A.NO. 68/95

Admitted and Interim directions  
issued

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

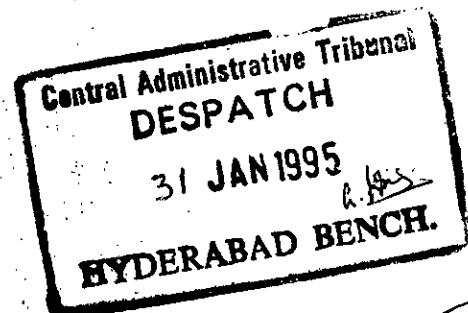
Dismissed for Default.

Rejected/Ordered

No order as to costs.

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